

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail Application No. : 1171

FIR No. : 102/2020
State Vs. Bipin Kumar
P.S.: Ranhola
U/s : 304B/498A/34 IPC

03.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Ms. Urvarshi Bhatia, Ld. Counsel for the
applicant/accused.
Sh. Binod Aggarwal, Ld. Counsel for the
complainant (through CISCO Web Ex).

Arguments on the bail application heard. Put up for
orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.07.2020

ORDER:-

Present: None.


Perusal of the application shows that on the last
date of hearing charge-sheet was summoned but the same has
not been received by this court. Despite notice IO has not
appeared.

Let fresh notice be issued to the IO/SHO through
Whats-app for 04.06.2020. The charge-sheet would be required
in order to determine whether there is any statement u/s 161
Cr.P.C. recorded, which could show that there was any demand

:2:

of dowry soon before the death. The applicant no doubt has filed the copy of the charge-sheet but has not filed the statement recorded u/s 161 Cr.P.C.

Put up for further arguments on 04.07.2020.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1228
Pankaj Goswami Vs. State
FIR No. : 25/20
PS : Anand Parbat
U/s : 302/364/120B IPC

Hearing took place through CISCO WebEx.

03.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Om Prakash Pandey and Ms. Smita Pandey, Ld.
Counsel for applicant/accused.

Verification report has been received. Ld. Counsel for
accused submits that he may be supplied copy of the same. Copy of
the reply be sent to the Ld. Counsel for accused through electronic
mode.

At request of the Ld. Counsel for accused put up on
06.07.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.07.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail Application No. : 1300

FIR No. : 102/2020
State Vs. Bipin Kumar
P.S.: Ranhola A
U/s : 304B/498A/34 IPC

03.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Ms. Urvarshi Bhatia, Ld. Counsel for the
applicant/accused.
Sh. Binod Aggarwal, Ld. Counsel for the
complainant (through CISCO Web Ex).

This is an application filed by the complainant with a
prayer that he should also be allowed to represent the
complainant. The application is taken on record and no further
orders are called for. Application is disposed off accordingly.
Be tagged with the main bail application.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.07.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

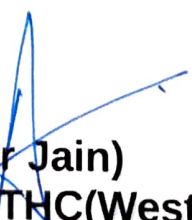
**FIR No. : Sajjan Shukla
State Vs. 176/2020
P.S.: Nihal Vihar
U/s : 392/397/336/34 IPC & 25/54/59 Arms Act**

03.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh.R.K. Gupta, Ld. Counsel for the
applicant/accused.

Reply on behalf of the IO filed. Copy supplied to
Ld. Counsel for the accused.

Put up for arguments on **04.07.2020**. IO be
summoned along with copy of the charge-sheet for the said
date.


**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.07.2020**

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail Application No. 1207

FIR No. : 433/16
State Vs. Ajay @ Lalwa
P.S.: Hari Nagar
U/s : 326/324/34 IPC

03.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
None for the applicant/accused.

Adverse order is deferred. Put up for further
proceedings on 27.07.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.07.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

Bail application no. : 1033,1052 and 1053

FIR No. : 218/2020

State Vs. Vijay Garg @ Lal Singh (ii) Prabhat Kochar and
(iii) Deepak Gill

P.S.: Nihal Vihar

U/s : 308/34 IPC

03.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Siddharth Singh, Ld. Counsel for the
applicant/accused.
Complainant in person.

Affidavit in terms of order dated 26.06.2020 filed.
The original Aadhar Card has been shown to this court by the
complainant. The copy of the same is already on record which
has been filed along with the bail application of Deepak Gill. As
per the previous order sheet, it is reflected that accused persons
have joined the investigation.

Considering the facts and circumstances, accused
persons are admitted to anticipatory bail, in the event of their
arrest accused persons be released on furnishing a personal
bond in the sum of Rs. 25,000/- each with one surety each in the
like amount to the satisfaction of the SHO/IO concerned.

Application is disposed off accordingly. Copy of this
order be given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

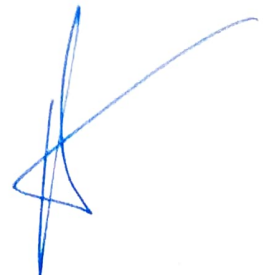
Bail Application No. : 1319
Hari Pal Vs. State
FIR No. : 90/2020
PS : Hari Nagar
U/s : 364A/392/34 IPC

Hearing took place through CISCO WebEx.

03.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Abhishek Kukkar, Ld. Counsel for applicant/accused.

This is 3rd bail application filed on behalf of accused for grant of bail. The brief fact of the case are that on 16.02.2020 at about 9:40 PM a PCR call was received regarding abduction of male from gate no. 3 Tilak Nagar Metro Station. The kidnapper was demanding Rs. 10 Lacs ransom. On receipt of the call IO reached at the spot where one person namely Sushil told that his friend Aman has been abducted. The said person also informed the IO that the kidnapper have asked them to come to Dhaula Kuan. A trap was laid and the present accused was arrested while he was coming to collect amount of ransom. It is the prosecution case that the victim Aman managed to fee from the captivity of kidnappers, who had come in car. During the interrogation the name of the accused person apprehended was disclosed as Hari Pal. After completion of investigation chargesheet has been filed.



Ld. Counsel for accused argued that accused is no more required for investigation of the case. He has no previous involvement and no useful purpose will be served to keep the accused in JC.

On the other hand, Ld. Addl. PP for State has opposed the bail application on the ground that two co-accused are yet to be arrested and allegations are serious in nature.

Heard.

The application does not mention as to when the first two bail applications were dismissed and the reasons thereof. The allegations against the accused are serious in nature. The applicant was arrested by the raiding party when he was trying to collect the ransom amount. Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed. Copy of order be sent to all concerned through electronic mode.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.07.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. : 0279/2019
State Vs. Deepak Kumar
P.S.: Nihal Vihar
U/s : 392/411/34 IPC**

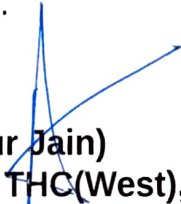
03.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Bhasham Dutt, DLSA, Counsel for the
applicant/accused.

An application has been filed from jail seeking bail on merits and not under the guidelines of the High Power Committee of the Hon'ble High Court of Delhi.

Reply on behalf of the IO received. Recovery was effected from the accused and accused has refused to join the TIP proceedings. Accused is involved in 5 other cases which are of similar nature.

Considering the facts and circumstances of the case accused does not deserve leniency. Application stands dismissed. Copy of this order be given dasti as well as be sent to the Jail Superintendent for information.


**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.07.2020**

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. : 663/2020
State Vs. Amandeep Singh
P.S.: Nihal Vihar
U/s : 379/356/34**

03.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh.R.B. Singh, Ld. Counsel for the
applicant/accused.

This is an application seeking regular bail on the ground that accused has been falsely implicated in the present case. Reply on behalf of the IO filed.

Arguments heard.

Accused is in Judicial custody since 03.06.2020. Accused is not required in the investigation of the present case.

Considering the facts and circumstances of the present case, accused/applicant is admitted to bail on his furnishing a personal bond in the sum of Rs. 25,000/-with one surety in the like amount to the satisfaction of the Ld. MM/Duty MM concerned.

Application is disposed off accordingly. Copy of this order be given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.07.2020